

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA
UNSTARRED QUESTION NO. 3556
ANSWERED ON 23RD MARCH, 2017

ROAD SAFETY

3556. SHRI BAHADUR SINGH KOLI:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the new procedure to issue driving licence, vehicle registration fitness certificate has been introduced under the digitisation drive to curb corruption;
- (b) if so, the views expressed/reasons given by the State Governments in this regard;
- (c) whether any provision is being made to allocate funds for road safety from Central Road Fund to the States;
- (d) if so, the total amount of funds likely to be allocated; and
- (e) the measures being taken by the Government for safe traffic in hilly areas and the outcome thereof?

ANSWER

THE MINISTER OF STATE IN THE
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI PON. RADHAKRISHNAN)

(a) & (b) Yes, Madam. Provisions regarding issue of learner's licence and driving licence are contained in Chapter II of Motor Vehicles Act, 1988(MV Act) and Chapter II of Central Motor Vehicles Rules, 1989(CMVRs). Ministry has introduced online based citizen centric application VAHAN 4.0 and SARATHI 4.0 under digitization to ease out the processes and curb corruption. 85 Road Transport offices under VAHAN4.0 and 235 Road Transport offices under SARATHI 4.0 have been brought to the centralised platform. Implementation of provisions of Motor Vehicles Act, 1988 (MV Act) and Central Motor Vehicles Rules, 1989 (CMVRs) comes under the purview of State Governments. Further, Ministry has issued notification GSR 1096(E) dated 28.11.2016 vide which fitness certificate for renewal of a motor vehicle can be obtained from a State/Union territory other than the State/Union territory where the vehicle is registered.

(c) Central Road Fund (CRF) rules have been amended earmarking 10% of CRF allocations for Road Safety improvement works on state roads through Central Road Fund (state roads) amendment rules, 2016 notification dated 23.06.2016.

(d) The amount of fund likely to be allocated in 2017-18 is about Rs. 720 crore which is 10% of CRF allocation to States/Union Territories for state roads (except village roads).

(e) Rule 125(B) of the Central Motor Vehicles Rules, 1989 provides special requirements for transport vehicles that are driven on hills.
